

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 84 OF 2021 (SZ)**

IN THE MATTER OF:

Alluri Raju,
Telangana & Ors

....

Applicant(s)

Versus

M/s. Legend Estates Private Ltd.,
Hyderabad & Ors.

....

Respondent(s)

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Place: Hyderabad

Date: 20-12-2021.

REPORT DATED 18-12-2021 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R5) IN ORIGINAL APPLICATION No. 84 OF 2021 IN THE MATTER OF ALLURI RAJU Vs M/s. LEGEND ESTATES PRIVATE LIMITED, HYDERABAD AND OTHERS BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI.

It is to submit that the Hon'ble NGT, Chennai in its Order dated 29.11.2021 directed the Respondents to file Action Taken Report before the Tribunal in the matter.

In this regard, the following is submitted: -

- a) The Board Officials have inspected the project on 06.12.2021.
- b) M/s. Legend Chimes, Phase-II, by Legend Estates Pvt. Ltd proposed to build Residential Villas of total built up area is more than 20,000 square meters and started construction of Residential Villas at Sy.No. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U, Kokapet (V), Rajendranagar (M), Rangareddy District.
- c) The project has obtained Environmental Clearance vide order dated 25.10.2013. As per the EC, total plot area of the project is 1,20,117 Sq. Mtrs, the built up area is 81,311 Sq Mtrs with green area of 12,259 Sq. Mtrs. It is a residential project proposing to accommodate 264 units.
- d) As per the EC condition, no wastewater shall be discharged outside the premises until it is connected to the public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond within the premises and can be utilized for recreational purpose.

- e) During the inspection, the following were observed
- i. The project has started construction activity. Out of total 264 units, 10 units are under construction.
 - ii. The construction of STP is under progress.
 - iii. The project has not obtained Consents of the Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - iv. Sewage generated by the construction workers is being discharged outside the premises joining the Nala located adjacent to the project site.
 - v. The validity of Environmental Clearance expired, extension of the EC has to be obtained.

Based on the above observations, the Board has issued notice to the project vide Order dated 14.12.2021 (**Annexure – I**) directing not to take up any further construction activity without obtaining Extension of validity of EC and Consent for Establishment of the Board. Further, the same will be reviewed in the Task Force Committee meeting scheduled in the last week of December 2021 and necessary action will be taken.

Date: 18.12.2021

Place: Hyderabad.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE – I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Order No. -RR-I/TSPCB/2021- 820

Dt: 14.12.2021

Sub:- TSPCB – Regional Office-I – Rangareddy District– Residential Construction Project “M/s. Legend Chimes Phase-2”, by Legend Estates Pvt. Ltd , Sy.no. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U at Kokapet (V), Rajendranagar (M), Rangareddy District.– Constructing Residential Villas Complex without obtaining CFE of the Board and violating the EIA - 2006 Notification ,Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 Act, before Establishment of the activity– **Not to take up further construction activity - Reg.**

- Ref:-
1. Environmental Clearance Order No.SEIAA/AP/PRD-372/2013, dated 25.10.2013.
 2. Hon'ble NGT, Chennai Order dated 22.03.2021
 3. This office Lr. No.-RR-I/PCB/2021-206, dated 18.07.2021
 4. Hon'ble NGT, Chennai Order dated 29.11.2021
 5. Inspection of Board Officials on 06.12.2021.

* * *

WHEREAS, you have involved in the Construction activity in the name of M/s. Legend Chimes Phase-2' ,by Legend Estates Pvt. Ltd at survey no. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U at Kokapet (V), Rajendranagar (M), Rangareddy District.

WHEREAS, this office issued show cause notice on 18.07.2021. Till now, the project proponent has not submitted the reply to the show cause notice.

WHEREAS, this office officials inspected the site on 06.12.2021 and following observations were made:

1. It was observed that you have proposed to build Residential Villas of total builtup area is more than 20,000 square meters and started construction of Residential Villas at Sy.no. . 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U, Kokapet (V), Rajendranagar (M), Rangareddy District
2. You have obtained Environmental Clearance vide order dated 25.10.2013 which has expired on 24.10.2020.
3. The project has also not obtained Consent for Establishment before the start of construction activity which is a violation of EC General Conditions (ii). Consent for Establishment is mandatory as per Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the construction of Residential Villas having Built up area more than 20,000 square meters.

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4. The project has started construction activity. Out of total 264 units, 10 units are under construction.
5. The construction of STP is under progress.
6. The project has not obtained Consents of the Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
7. Sewage generated by the construction workers is being discharged outside the premises joining the Nala located adjacent to the project site.
8. The validity of Environmental Clearance expired, extension of the EC has to be obtained.

Hence, you are hereby directed to not to take up any further construction activity without obtaining Extension of validity of EC and Consent for Establishment of the Board. This shall be implemented by the project proponent, failing which legal action will be initiated against your project under Section 44 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 37 of Air (Prevention and control of pollution) Act, 1981 & amendments thereof.


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

To

**Shri. B. NageshwaraRao, MD,
M/s. Legend Estates Pvt. Ltd,
'Legend Chimes Phase-2' Sy.No. 211,
211/A, AA, E, EE, U, UU, RUU,
212/A, E, EE, U, UU RU,
213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE,
189/A to EE, 191/A to EE, 192/A to EE,
199, 199/A & AA, 200,201, 202,204, 204/A & AA,
205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU,
208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U
Kokapet (V), Rajendranagar (M), Rangareddy District.**

Copy submitted to the Member Secretary, TSPCB, Sanathnagar, Hyderabad for kind information.
Copy submitted to the JCEE, TSPCB, ZO-Hyderabad, for kind information.

Received
